

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 71 of 2013**

**Dated : 2<sup>nd</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr.V.J. Talwar, Technical Member**

**Madhya Pradesh Audyogik Kendra**  
**Vikas Nigam (I) Ltd. ... Appellant(s)**

**Versus**

**Madhya Pradesh Electricity Regulatory**  
**Commission ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri**

**Counsel for the Respondent(s): Mr. C.K. Rai for R.1**

**ORDER**

Admit. Mr. C.K. Rai takes notice on behalf of Respondent No.1.

It is noticed that the only objector before the Commission is the Association, namely Caveator herein. The learned counsel for the Appellant is directed to implead him as a party and serve the papers on him.

Post the matter on **06.05.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**